

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **30.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Larsen & Toubro Ltd.
Vs
Hallmark Living Space Pvt. Ltd.

MAIN PETITION NUMBER :CP/577/IB/2017

(IA/MA) APPLICATION NUMBERS

IA/966(CHE)/2024

ORDER

Present: Shri. A.M. Ilango, Ld. Counsel for the Petitioner.

This application has been filed to take on record 23rd Progress Report for the quarter ended 31.03.2024.

In this case, the liquidation started on 17.08.2018.

Ld. Counsel submits that e-auction steps are being taken. Some buyers have contacted the Liquidator. Some applications under Section 66 are pending disposal.

The Liquidator is directed to complete the process within six months and file the application for dissolution.

Report is taken on record subject to all just exceptions.

IA is **disposed of**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs